

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 15/RP/2022 in
Petition No. 644/TT/2020**

Subject : Petition seeking review of order dated 18.2.2022 in Petition No. 644/TT/2020.

Date of Hearing : 12.8.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Ajmer Vidyut Vitran Nigam Ltd. & 14 Others

Parties present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Review Petitioner made the following submissions:
 - a. Instant petition was admitted by the Commission on 24.6.2022.
 - b. The Review Petitioner was directed, vide RoP dated 24.6.2022, to submit on affidavit (a) the details and copies of the communications with the contractor, if any on affidavit, with reference to collapse of towers as well as details of the wind speeds (from government sources) which caused collapse of towers and whether other towers were also affected by such winds and (b) CEA Energization Certificate after installation of the collapsed tower by 7.7.2022. In compliance of the same, the Petitioner has filed the relevant information vide affidavit dated 7.7.2022. Communications dated 26.5.2019 and 30.5.2019 with the contractor and IMD forecast of 24.5.2019 along with actual photograph of the collapsed tower have been placed on record. Further, CEA energization certificate was granted to the Petitioner on 6.5.2019 and as there was no new addition/ alteration to the system, revised CEA certificate was not taken.



- c. No finding has been given by the Commission on the aspect of O&M Expenses for single circuit line of 214.851 km though submissions of the Review Petitioner with regard to the same were recorded at paragraph 51 of the order dated 18.2.2022 in Petition No. 644/TT/2020.
- d. Due to tower collapse, the Review Petitioner had to re-do the task and accordingly prayed for condonation of time over-run and allow IDC and IEDC.
- e. No reply has been received from any of the Respondents.

3. After hearing the learned counsel for the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

